

**GOVERNMENT OF INDIA
PETROLEUM AND NATURAL GAS
LOK SABHA**

STARRED QUESTION NO:77

ANSWERED ON:04.08.2011

PILFERAGE OF PETROLEUM PRODUCTS

Gavit Shri Manikrao Hodlya;Khaire Shri Chandrakant Bhaurao

Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether cases of pilferage of petroleum products from the oil refineries, oil pipelines, oil depots, LPG depots etc. have been reported;
- (b) if so, the details thereof for the last three years;
- (c) the action taken by the authorities in such cases; and
- (d) the steps being taken to check recurrence of such incidents?

Answer

MINISTER OF PETROLEUM AND NATURAL GAS (SHRI S. JAPIAL REDDY)

(a) to (d) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO.77 BY SHRI MANIKRAO H. GAVIT AND SHRI CHANDRAKANT KHAIRE TO BE ANSWERED ON 4TH AUGUST, 2011 REGARDING PILFERAGE OF PETROLEUM PRODUCTS

(a) & (b) Yes, Madam. The number of cases of pilferage / attempted pilferage of petroleum products from the oil pipelines, oil depots and LPG depots during the last three year is 230 as reported by Public Sector Oil Companies.

(c) It has been reported that in each case of pilferage/attempted pilferage, FIR has been lodged with the respective Police Station. In some of the cases, the offenders have been apprehended at site and kept in police custody for further necessary action. The cases are pursued by the concerned PSU with the State Administration and police authorities at different levels.

(d) Following steps have been taken by the oil companies to prevent pilferage of petroleum products:

Round the clock monitoring of Pipeline flow and pressure through Supervisory Control and Data Acquisition System (SCADA) for all the pipelines.

Monitoring of Leak Detection System (LDS) based on flow and pressure measurements indicates any major leakage or pilferage on the pipelines.

Daily foot patrolling by Line Patrolmen (LPMs) and DGR guards.

Continuous interaction & sensitizing of villagers along pipeline ROW etc.

Continuous monitoring of RCP's (Repeater cum Cathodic Protection System) through CCTV based surveillance system

Issue of pilferages taken up at the highest level of the Police Officials in all the states. Also regular interaction maintained with Civil Administration

Directorate General of Rehabilitation nominated security personnel deployed at Depots/Terminals and LPG Bottling plants for round the clock surveillance & security of the locations.

All operation at Depots/Terminals and LPG bottling plants carried out under strict & continuous supervision of competent officers.

Round the clock manning of Refinery units by CISF;

Checking of wagon & tankers by CISF;

CISF Crime & Intelligence persons patrolling the plant round the clock;

Electronic Surveillance ; and

Patrolling by local police.

Besides, an Amendment Bill has been introduced in Lok Sabha on 16th March, 2010 for amendment of Petroleum and Minerals Pipelines (Acquisition of Right of User in Land) Act, 1962 to make it more stringent with provisions of deterrent punishment for offenders engaged in pilferage and sabotage of petroleum and gas pipelines.